

ITEM NO.17

COURT NO.9

SECTION XV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).1103/2018

(Arising out of impugned final judgment and order dated 09-10-2017 in DBCSA No.818/2017 passed by the High Court Of Judicature For Rajasthan At Jodhpur)

RAJASTHAN PUBLIC COMMISSION AJMER & ANR.

Petitioner(s)

VERSUS

SHIKUN RAM FIRODA & ANR.

Respondent(s)

(With application for exemption from filing O.T., permission to file additional documents)

WITH

SLP(C) Nos.13624-13625/2018 (XV)

SLP(C) No. 2453/2018 (XV)

SLP(C) No. 18460/2019 (XV)

Date : 15-10-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Dr. Manish Singhvi, Sr. Adv.
Mr. Satyendra Kumar, Adv.
Mr. Shailja Nanda Mishra, Adv.
Mr. Harsha Vinoy, Adv.
Mr. Arpit Parkash, Adv.
Mr. D.K. Devesh, Adv.

Mr. Surya Kant, AOR
Mr. Pranav Vyas, Adv.
Ms. Priyanka Tyagi, Adv.

For Respondent(s) Mr. Kaustubh Anshuraj, AOR
Mr. Pankaj Mehta, Adv.
Mr. Harshit Agarwal, Adv.
Ms. Shweta Soni, Adv.

Mr. Vikrant Singh Bais, AOR
Mr. Milind Kumar, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

Arguments concluded.

Leave granted.

Judgment reserved.

**(B.Parvathi)
Court Master**

**(Sunil Kumar Rajvanshi)
Court Master**